

KARNATAKA LOKAYUKTA

No: Uplok-1/DE/451/2018/ARE-8

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dated: 27/07/2023

ENQUIRY REPORT

Present : Rajashekar.V.Patil
Addl. Registrar of Enquiries-8,
Karnataka Lokayukta,
Bengaluru.

Sub: ~~The departmental enquiry against DGO (1) Sri. Dalaji Pokalwar, Junior Engineer, PMGSY, Project Sub-Division, Bidar, (2) Smt. Sunita Rajkumar Banni, Panchayath Development Officer, Talawada (K) Grama Panchayath, Bhalki Taluk, Bidar District and (3) Sri. M.N. Patil, the then Assistant Director-Planning, Jala Nirmala Yojane, Talwada (K), Bhalki Taluk, Bidar District - reg.~~

Ref:- 1) Report U/Sec 12(3) of the Karnataka Lokayuktha Act, 1984, in (1) Compt/Uplok/GLB/173/2015/DRE-3, dtd.26/07/2018.
2) Government Order No. ಗ್ರಾಅಪ. 72. ಇಎನ್‌ಕ್ಯೂ 2018, ಬೆಂಗಳೂರು, dtd.15/09/2018.
3) Nomination Order No.UPLOK-1/DE-985/2017, Bangalore, dtd.23/09/2018.

Rajashakar V. Patil
27/07/2023

Present Departmental Enquiry is initiated on the basis of the complaint lodged by Sri. Ramesh S/o Shanthappa Mithra, r/o Dharajavadi Post, Tahalawada (K), Bhalki Taluk, Bidar District, (herein after referred as 'Complainant') against DGO-(1) Sri. Balaji Pokalwar, Junior Engineer, PMGSY, Project Sub-Division, Bidar, (2) Sri. Sunita Rajkumar Banni, Panchayath Development Officer, Talawada (K) Grama Panchayath, Bhalki Taluk, Bidar District and (3) Sri. M.N. Patil, the then Assistant Director-Planning, Jala Nirmala Yojane, Talwada (K), Bhalki Taluk, Bidar District, (herein after referred to as the Delinquent Government Officials in short 'DGO-1 to 3').

2. Brief allegations made in the complaint are that:

It is alleged in the complaint against DGOs that;

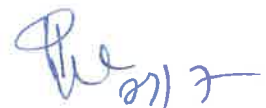
(1) works that have been carried out in Dharajavadi Grama Panchayath to an extent of 64.15-Meters relating to C.C. road and drainage is mentioned as 64.50-Meters in the Measurement Book in page No.13, MB No.6585. But at the time of investigation by the Engineer appointed through Loakyuktha office in the course of preliminary enquiry, measurement being made, it was seen that only 15.00-Meter drainage was constructed. Said drainage to an extent of 15.00 Meter found to be constructed with sub-standard materials,

Handwritten signature

which was established by the result of Rebound Hammer test and Compressive strength test and construction was not made with the minimum required M-20 Model concrete and it was having 42% less strength. Further the amount to be released for construction of 64.50-Meters drainage has estimated of Rs.55,477/- and an amount of Rs.55,477/- loss has been caused to Government. For that Assistant Director, M.N.Patil/DGO-3 and Junior Engineer Sri. Balaji Pokalwar /DGO-1 are responsible and totally liable to compensate the loss by paying Rs.27,738/- each.

(2) An estimated proposal was made to construct 325-Meters drainage, whereas DGOs have constructed 15-00-Meters length drainage. In the estimated cost allotted to road and constructed to an extent of 1560-Sq.Meters of concrete road. As per the entries in the MB book only 1982.36-Sq. Meter road is constructed. In this regard, DGO-1 and 3 have diverted the fund reserved/estimated for construction of drainage, utilized for the construction of above referred road without taking any prior technical sanction for the higher/Competent Authority.

(3) Further DGO-2 and 3 have constructed the road in Dharajawadi village with an estimated cost of Rs.13.70-Lakhs and road measurement was to be



520.00 CC road and 325.00-Meter length CC road was constructed and technical sanction has been obtained instead in reality CC drainage was constructed to an extent of 15.00-Meter length and it was constructed more than granted length of road. Further no proper explanation is given to the superiors that why the estimated project drainages were not constructed and the same has been partly proved.

(4) The project relating to identifying the beneficiaries and release of fund in Basava Vasathi Indira Awaz Yojane; (a) Smt. Rekha Naganath was not residing in Dharajawadi village and no records were produced in this regard. But in the project plan pertaining to the year 2010-11 an amount of Rs.74,500/- has been granted to Rekha Naganath in Basava Vasathi Indira Awaz Yojane to construct house though she was not residing in the said village. Further four stages of construction of house and the completion of house are shown in the technical project. But no amount is released still the project has been sanctioned by identifying the person not residing in the said village in the name of Rakha Naganath. For this, Smt. Sunitha/DGO-2 is responsible. (b) An amount of Rs.74,500/- was granted in the name of Smt. Shekhamma Hanumantha in the Basava Vasathi Yojane for the years 2010-11 and four stages of construction of

*Recd
21/3/2013*

house and the completion of house has been included in the project and the house constructed by said beneficiary Smt. Shekhamma Hanumantha. Further the photographs released in the records by Panchayath appear to be not one and the same and lot of discrepancies is seen. And it is suspected that, DGO-2 has released the amount to said Smt. Shekhamma Hanumantha, who has not constructed the house as show in four photographs included in the project records and has made use of such house is included for grant of amount to Smt. Shekhamma Hanumantha, identified beneficiary and thereby committed dereliction of duty and misconduct.

3. In this regard, after receiving the complaint from complainant, a technical officer was appointed as Investigating Officer i.e., Assistant Executive Engineer, from TAC Section of Lokayuktha institution and he submitted the report. Comments of DGO-1 to 3 were collected and in the end, DGO-1 to 3 were found to have committed misconduct and sought for permission to conduct enquiry.

4. An investigation was undertaken by invoking Section 9 (3) of the Karnataka Lokayuktha Act. Based on the allegations of the complaint and preliminary notes,

HP
21/7

Hon'ble Upa-Lokayuktha had sent the report U/Sec. 12(3) of Karnataka Lokayuktha Act, as per Ref. No.1-Compt/Uplok/GLB/173/2015/DRE-3,dtd: 26/07/2018.

5. The Competent Authority/State Government after verifying the materials accorded permission and entrusted the enquiry by issuing notification as per Ref.No.2 Government Order No. ಗ್ರಾಅಪ. 72. ಇಎನ್‌ಕ್ಯೂ 2018, ಬೆಂಗಳೂರು, dtd.15/09/2018.

6. Hon'ble Lokayuktha nominated ARE-8 as per Ref. No.3- Order No. UPLOK-1/DE/451/2018, Bangalore, dtd.23/09/2018.

7. On the basis of the nomination, Article of Charge was prepared under 11(3) of KCSR & CCA Rules and concerned DGOs.

ANNEXURE No.I
CHARGE

ಆರೋಪ-1

(ಅ) ಬಾಲ್ಕಿ ತಾಲ್ಲೂಕು ತಳವಾಡ (ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಧಾರಜವಾಡಿ ಗ್ರಾಮದಲ್ಲಿ 64.50 ಮಿ. ಉದ್ದದ ಚರಂಡಿಯನ್ನು ನಿರ್ಮಿಸಲಾಗಿದೆ ಎಂದು ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ (ಅಳತೆ ಪುಸ್ತಕ ಸಂಖ್ಯೆ.6585, ಪುಟ-13). ಆದರೆ, ತನಿಖೆಯ ವೇಳೆ ಅಳೆಯಲಾದಂತೆ ಕೇವಲ 15.00 ಮಿ. ಚರಂಡಿಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಮಹಜರದಲ್ಲಿ ಈ ಅಂಶವನ್ನು ದಾಖಲಿಸಲಾಗಿದೆ. ಅಲ್ಲದೇ ನಿರ್ಮಿಸಲಾಗಿರುವ 15.00 ಮಿ. ಚರಂಡಿಯನ್ನು ಗುಣ ಭರವಸೆ ಅಧಿಕಾರಿಗಳು Rebound Hammer ನಿಂದ ಪರೀಕ್ಷಿಸಿದ್ದು, Compressive strength ಕೇವಲ 11.66 N/mm² ಇರುವುದಾಗಿ



ಫಲಿತಾಂಶವನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಎಂದರೆ ಅಳವಡಿಸಿರುವ ಎಂ-20 ಮಾದರಿ ಕಾಂಕ್ರೀಟ್‌ಗೆ ಇರಬೇಕಾದ ಕನಿಷ್ಠ Compressive strength ಆದ 20 N/mm² ಗಿಂತ ಸುಮಾರು 42% ಕಡಿಮೆ ಶಕ್ತಿ ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ ಎಂದರೆ ಅಳವಡಿಸಿರುವ ಕಾಂಕ್ರೀಟ್ ಕಳಪೆಮಟ್ಟದ್ದಾಗಿದ್ದು ನಿರ್ಮಿಸಲಾಗಿರುವ 15.00 ಮಿ. ಸಿ.ಸಿ. ಚರಂಡಿಯನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಳ್ಳಲು ಬರುವುದಿಲ್ಲ.

ಆದುದರಿಂದ, ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿದಂತೆ 64.50 ಮಿ. ಉದ್ದದ ಚರಂಡಿಗೆ ಪಾವತಿಸಲಾಗಿರುವ ಒಟ್ಟು ಮೊತ್ತವಾದ ರೂ.55,477/- ಗಳನ್ನು ಸರ್ಕಾರಕ್ಕೆ ನಷ್ಟ ಉಂಟಾಗಿದ್ದು, ಈ ನಷ್ಟಕ್ಕೆ ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಜಲ್ ನಿರ್ಮಲ್ ಯೋಜನೆ, ಬೀದರ್ ಕಚೇರಿಯ ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ)ರವರಾದ ಅ.ಸ.ನೌ.-3 ಶ್ರೀ ಎಂ.ಎನ್. ಪಾಟೀಲ್ ಹಾಗೂ ಶಾಖಾಧಿಕಾರಿಗಳು/ಕಿರಿಯ ಇಂಜಿನಿಯರ್‌ರವರಾದ ಅ.ಸ.ನೌ.-1 ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್‌ವಾರ್ ಆದ ನೀವು ಸಮವಾಗಿ (ರೂ.27,738/- ತಲಾ) ಕಾರಣರಾಗಿರುತ್ತೀರಿ.

(ಆ) ಅನುಮೋದಿತ ಅಂದಾಜಿನಲ್ಲಿದ್ದಂತೆ 325.00 ಮಿ. ಉದ್ದದ ಚರಂಡಿಗೆ ಎದುರಾಗಿ ಕೇವಲ 15.00 ಮಿ. ಚರಂಡಿ ನಿರ್ಮಿಸಿರುತ್ತೀರಿ. ಅಲ್ಲದೇ ಅನುಮೋದಿತ ಅಂದಾಜಿನಲ್ಲಿ 1560 ಚದರ ಮೀಟರ್ ಕಾಂಕ್ರೀಟ್ ರಸ್ತೆ ಅನುವು ಮಾಡಿಕೊಂಡಿದ್ದು, ಅಳತೆ ಪುಸ್ತಕದಂತೆ 1982.36 ಚದರ ಮೀಟರ್ ನಿರ್ಮಾಣ ಮಾಡಿರುತ್ತೀರಿ ಹಾಗೂ ಅಂದಾಜು ಮೊತ್ತವನ್ನು ಪೂರ್ಣವಾಗಿ ವೆಚ್ಚ ಮಾಡಿರುತ್ತೀರಿ. ಈ ರೀತಿ ಚರಂಡಿಗಾಗಿ ಅನುವು ಮಾಡಲಾಗಿದ್ದ ಮೊತ್ತವನ್ನು ರಸ್ತೆಗಾಗಿ ವ್ಯಯಿಸಿದ್ದು, ಈ ರೀತಿ ಚರಂಡಿಗಾಗಿ ಇದ್ದ ಮೊತ್ತವನ್ನು ರಸ್ತೆಗಾಗಿ ವೆಚ್ಚ ಮಾಡಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮೋದನೆ ಅವಶ್ಯವಿದ್ದು, ಈ ರೀತಿ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲದಿರುವುದು ನಿಮ್ಮ ನಿರ್ಲಕ್ಷ್ಯ ಕಾರಣವಾಗಿರುತ್ತದೆ. ಈ ಲೋಪಕ್ಕೆ ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಜಲ್ ನಿರ್ಮಲ್ ಯೋಜನೆ, ಬೀದರ್ ಕಚೇರಿಯ ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ)ರವರಾದ ಅ.ಸ.ನೌ.-3 ಶ್ರೀ ಎಂ.ಎನ್. ಪಾಟೀಲ್ ಹಾಗೂ ಶಾಖಾಧಿಕಾರಿಗಳು/ಕಿರಿಯ ಇಂಜಿನಿಯರ್‌ರವರಾದ ಅ.ಸ.ನೌ.-1 ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್‌ವಾರ್ ಆದ ನೀವು ಕಾರಣರಾಗಿರುತ್ತೀರಿ.

Paul
01/11/2018

(ಇ) ಧಾರಜವಾಡಿ ಗ್ರಾಮಕ್ಕೆ ರೂ.13.70 ಲಕ್ಷ ಅಂದಾಜಿನಲ್ಲಿ ತಯಾರಿಸಿರುವ ಅಂದಾಜುಪಟ್ಟಿಯಲ್ಲಿ 520.00 ಮಿ. ಉದ್ದದ ಸಿ.ಸಿ. ರಸ್ತೆಯನ್ನು ಹಾಗೂ 325.00 ಮಿ. ಉದ್ದದ ಸಿ.ಸಿ. ಚರಂಡಿ ನಿರ್ಮಿಸಲು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆಯಲಾಗಿದೆ. ಆದರೆ, ವಾಸ್ತವವಾಗಿ ಕೇವಲ 15.00 ಮಿ. ಮಾತ್ರ ಸಿ.ಸಿ. ಚರಂಡಿಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಸಿ.ಸಿ. ರಸ್ತೆಯನ್ನು ಅಂದಾಜಿಗಿಂತ ಹೆಚ್ಚುವರಿ ಉದ್ದ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಗ್ರಾಮದ ಕೆಲವು ರಸ್ತೆಗಳು ಕಿರಿದಾಗಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಈ ರೀತಿ ಅಂದಾಜುಪಟ್ಟಿಯಲ್ಲಿ ಅಳವಡಿಸಿ, ನಂತರ ಚರಂಡಿಯನ್ನು ಏಕೆ ನಿರ್ಮಿಸಿಲ್ಲ ಎಂಬುದಕ್ಕೆ ಅಧಿಕಾರಿಗಳು ಯಾವುದೇ ಸಮಂಜಸ ಉತ್ತರ ಅಥವಾ ದಾಖಲೆ ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ, ನಾಲಾ ಕೆಲಸ ಮಾಡಿರುವುದಿಲ್ಲ ಎನ್ನುವ ಆರೋಪವು ಭಾಗಶಃ ಸಾಬೀತಾಗಿರುತ್ತದೆ. ಈ ಲೋಪಕ್ಕೆ ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ

ಪಂಚಾಯತಿಯ ಅಂದಿನ ಪಿಡಿಒ ರವರಾದ ಅ.ಸ.ನೌ.-2 ಶ್ರೀಮತಿ ಸುನೀತಾ ಕೊಂ ರಾಜಕುಮಾರ್ ಬನ್ನಿ ಮತ್ತು ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಜಲ್ ನಿರ್ಮಲ್ ಯೋಜನೆ, ಬೀದರ್ ಕಚೇರಿಯ ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ)ರವರಾದ ಅ.ಸ.ನೌ.-1 ಶ್ರೀ ಎಂ.ಎನ್. ಪಾಟೀಲ್ ಹಾಗೂ ಶಾಖಾಧಿಕಾರಿಗಳು/ಕಿರಿಯ ಇಂಜಿನಿಯರ್‌ರವರಾದ ಅ.ಸ.ನೌ.-1 ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್‌ವಾರ್ ಆದ ನೀವು ಕಾರಣರಾಗಿರುತ್ತೀರಿ.

ಆರೋಪ-2:

II. ಬಸವ ವಸತಿ, ಇಂದಿರಾ ಆವಜ ಯೋಜನೆಯ ಫಲನುಭವಿಗಳ ಆಯ್ಕೆಯಲ್ಲಿ ಹಾಗೂ ಅವರಿಗೆ ನೀಡಲಾಗಿರುವ ಸಹಾಯಧನಕ್ಕೆ ಸಂಬಂಧ ಪಟ್ಟಂತೆ

(ಅ) ಶ್ರೀಮತಿ ರೇಖಾ ನಾಗನಾಥ್ ಎಂಬುವವರು ಧಾರಜವಾಡಿ ಗ್ರಾಮದಲ್ಲಿ ಯಾರೂ ಇರುವುದಿಲ್ಲ ಎಂದು ಗ್ರಾಮಸ್ಥರು ತನಿಖೆಯಲ್ಲಿ ಖಚಿತಪಡಿಸಿದ್ದು,

Handwritten signature in blue ink.

ಅಧಿಕಾರಿಗಳು ಈ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆ ಪುಸ್ತಕಪಡಿಸಿಲ್ಲ. ಆದರೆ ಆಶ್ರಯ ಯೋಜನೆಯ ತಂತ್ರಾಂಶದಂತೆ ಶ್ರೀಮತಿ ರೇಖಾ ನಾಗನಾಥ್ ಎಂಬ ಹೆಸರಿನಲ್ಲಿ 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿ ಮನೆ ನಿರ್ಮಿಸಲು ರೂ.74,500/- ಮಂಜೂರು ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿದೆ. ನಂತರ ಮನೆ ನಿರ್ಮಾಣದ ನಾಲ್ಕು ಹಂತದ ಛಾಯಾಚಿತ್ರಗಳನ್ನು (ಮನೆ ಪೂರ್ಣಗೊಂಡಿರುವ ಛಾಯಾಚಿತ್ರ ಒಳಗೊಂಡಿದೆ) ತಂತ್ರಾಂಶದಲ್ಲಿ ಅಳವಡಿಸಿದೆ. ಆದರೆ, ಈವರೆವಿಗೆ ಯಾವುದೇ ಸಹಾಯಧನ ಬಿಡುಗಡೆ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದಾಗ್ಯೂ ಇಲ್ಲದೇ ಇರುವ ವ್ಯಕ್ತಿಯ ಹೆಸರಿನಲ್ಲಿ ಒಂದು ಯೋಜನೆಯಡಿ ಫಲಾನುಭವಿ ಎಂದು ಆಯ್ಕೆಗೊಳಿಸಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಇದು ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಅಂದಿನ ಪಿಡಿಬ ರವರಾದ ಅ.ಸ.ನೌ.-2 ಶ್ರೀಮತಿ ಸುನೀತಾ ಕೊಂ ರಾಜಕುಮಾರ್ ಬನ್ನಿ ಆದ ನಿಮ್ಮ ನಿರ್ಲಕ್ಷ್ಯ ಹಾಗೂ ಬೇಜವಾಬ್ದಾರಿತನ ತೋರಿಸುತ್ತದೆ.

(ಆ) ಶ್ರೀಮತಿ ಶೇಖಮ್ಮ ಹನುಮಂತರವರಿಗೆ 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಲ್ಲಿ ಮನೆ ನಿರ್ಮಿಸಲು ರೂ.74,500/- ಮಂಜೂರಾಗಿರುತ್ತದೆ ಹಾಗೂ ಎಲ್ಲಾ ಮಂಜೂರಾದ ರೂ. 74,500/- ಹಣ ಬಿಡುಗಡೆಯಾಗಿರುತ್ತದೆ. ಮನೆಯ ನಾಲ್ಕು ಹಂತದ ಛಾಯಾಚಿತ್ರಗಳನ್ನು (ಮನೆ ಪೂರ್ಣಗೊಂಡಿರುವ ಛಾಯಾಚಿತ್ರ ಒಳಗೊಂಡಿದೆ) ತಂತ್ರಾಂಶದಲ್ಲಿ ಅಳವಡಿಸಿದ್ದು, ಈ ಛಾಯಾಚಿತ್ರಕ್ಕೂ, ಗ್ರಾಮಸ್ಥರು ಹಾಗೂ ಅಧಿಕಾರಿಗಳು ತನಿಖೆಗೆ ಶ್ರೀಮತಿ ಶೇಖಮ್ಮ ಹನುಮಂತರವರ ಮನೆ ಎಂದು ತೋರಿಸಿದ ಮನೆಗೂ ಬಹಳ ವ್ಯತ್ಯಾಸವಿದ್ದು, ತಂತ್ರಾಂಶದಲ್ಲಿ ಹಣ ಬಿಡುಗಡೆಗಾಗಿ ಯಾವುದೋ ಬೇರೆ ನಿರ್ಮಾಣ ಹಂತದ ಮನೆಯ ಛಾಯಾಚಿತ್ರವನ್ನು ಅಳವಡಿಸಿದೆ ಎಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಇದರಿಂದಾಗಿ ಯೋಜನೆಯಡಿ ನಿರ್ಮಾಣ ಮಾಡದೇ ಇದ್ದಾಗ್ಯೂ ಬೇರೆ ಯಾವುದೋ ನಿರ್ಮಾಣದ ಹಂತದ ಮನೆಗಳ ಛಾಯಾಚಿತ್ರಗಳನ್ನು ತಂತ್ರಾಂಶದಲ್ಲಿ ಅಳವಡಿಸಿ ಹಣ ಸೆಳೆದಿದ್ದು, ಅವ್ಯವಹಾರವಾಗಿರುತ್ತದೆ. ಈ ಅವ್ಯವಹಾರಕ್ಕೆ ಅಂದಿನ ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಪಿಡಿಬ ರವರಾದ ಅ.ಸ.ನೌ.2-ಶ್ರೀಮತಿ ಸುನೀತಾ ಕೊಂ ರಾಜಕುಮಾರ್ ಬನ್ನಿ ಆದ ನೀವು ಕಾರಣರಾಗಿರುತ್ತೀರಿ.

(Handwritten signature)

Thereby, you DGO-1 to DGO-3 have committed dereliction of duty and have failed to maintain absolute integrity and devotion to duty, the act of which is unbecoming of a Government Servant and you have committed misconduct as enumerated under Rule 3(1) of Karnataka Civil Services (Conduct) Rules, 1966.


ANNEXURE No.II
STATEMENT OF IMPUTATIONS OF MISCONDUCT

2. An investigation was taken up under Section 9 of The Karnataka Lokayukta Act, 1984, on the basis of complaint filed by Sri. Ramesh, S/o Shanthappa Mithra, R/o Dharajawadi Post, Thalawada(K), Bhalki Taluk, Bidar District (hereinafter referred to as complainant for short) against (1) Sri Prabhakar, S/o Uma Rao Patil, President, Thalawada(K) Grama Panchayath, Bhalki Taluk, Bidar District, (2) Smt Sunita, W/o Rajkumar Banni, Panchayath Development Officer, Thalawada(K) Grama Panchayath, Bhalki Taluk, Bidar District, (3) Sri Balaji Pokalwar, Junior Engineer, PMGSY Project Sub-Division, Bidar and (4) Sri M.N. Patil, the then Assistant Executive Engineer, Jala Nirmala Yojane, Talwadi, Bhalki Taluk, Bidar District. (herein after referred to as 'respondent Nos. 1 to 4' for short).

Allegations in the complaint are as follows:

7D
21/10/18

- Works have been carried out to an extent of Rs. 61 lakhs from Thalawada (K) Grama Panchayath. The entire amount has been drawn. The work completion photos have been certified by the Jala Nirmala Officers. But in none of the villages Canal work has been executed.
 - By showing the Concrete Drains of MGNREG works and works under Gram Swaraj Yojana, bills have been drawn under Jala Nirmala Yojana. The road formed at Scheduled caste oni of Darjawadi village is of substandard quality. Canal has not been constructed.
 - The respondent no.2 has misappropriated upto Rs. 25 lakhs.
 - The respondent no.1 has drawn the cheques to himself under Ashraya, Ambedkar, Indira Awaz and Basava Housing Scheme.
 - Without constructing the toilet, the amount is drawn by the respondents.
 - For the house which has been granted to Muslim community, bills have been drawn by affixing the photographs of a Scheduled caste person. Therefore has sought to take action against the respondents for their misconduct.
3. The matter was referred for investigation to Chief Engineer, TAC, Karnataka Lokayukta. Who in turn has



submitted report dated 29/11/2017 along with report of I.O. Sri H.N. Srinivas Murthy, Assistant Executive Engineer-4, Karnataka Lokayutka dated 29/11/2017. I.O. by conducting spot inspection on 30/08/2017 has verified the following works.

I. ಬಾಲ್ಕಿ ತಾಲ್ಲೂಕು ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಧಾರಜವಾಡಿ ಗ್ರಾಮದಲ್ಲಿ ಸಿ.ಸಿ. ರಸ್ತೆ ಮತ್ತು ಸಿ.ಸಿ. ಚರಂಡಿ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ.

ಅಂದಾಜು ಮೊತ್ತ : ರೂ.13.70 ಲಕ್ಷ
 ಕಾಮಗಾರಿ ಕೈಗೊಂಡಿರುವ ಸಾಲು : 2013-14
 ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿರಬಹುದಾದ ದಿನಾಂಕ : 05/04/2014
 ಕಾಮಗಾರಿಗೆ ತಗುಲಿರುವ ವೆಚ್ಚ : ರೂ.13,69,261/-

II. ಬಾಲ್ಕಿ ತಾಲ್ಲೂಕು ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಕರಡಿಯಾಳ ಗ್ರಾಮದಲ್ಲಿ ಸಿ.ಸಿ. ರಸ್ತೆ, ಸಿ.ಸಿ. ಚರಂಡಿ ಹಾಗೂ ಅಡ್ಡ ಮೋರಿ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ.

ಅಂದಾಜು ಮೊತ್ತ : ರೂ.41.40 ಲಕ್ಷ
 ಕಾಮಗಾರಿ ಕೈಗೊಂಡಿರುವ ಸಾಲು : 2013-14
 ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡಿರಬಹುದಾದ ದಿನಾಂಕ :28/06/2014
 ಕಾಮಗಾರಿಗೆ ತಗುಲಿದ ವೆಚ್ಚ : ರೂ.41,37,374

III. ಬಾಲ್ಕಿ ತಾಲ್ಲೂಕು ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿ ಸೈದಾಪುರವಾಡಿ ಗ್ರಾಮದಲ್ಲಿ ಸಿ.ಸಿ. ರಸ್ತೆ ಮತ್ತು ಸಿ.ಸಿ. ಚರಂಡಿ ನಿರ್ಮಾಣ.

ಅಂದಾಜು ಮೊತ್ತ : ರೂ.9.60 ಲಕ್ಷ
 ಕಾಮಗಾರಿ ಕೈಗೊಂಡಿರುವ ಸಾಲು : 2013-14
 ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಂಡ ದಿನಾಂಕ:05/04/2014
 ಕಾಮಗಾರಿಗೆ ತಗುಲಿದ ವೆಚ್ಚ : ರೂ.9,40,246

IV. ಬಸವ ವಸತಿ, ಇಂದಿರಾ ಆವಜ ಯೋಜನೆಯ ಫಲನುಭವಿಗಳ ಆಯ್ಕೆಯಲ್ಲಿ ಹಾಗೂ ಅವರಿಗೆ ನೀಡಲಾಗಿರುವ ಸಹಾಯ ಧನದಲ್ಲಿ ಅವ್ಯವಹಾರ ಆಗಿದೆ ಎನ್ನುವ ಬಗ್ಗೆ.

Handwritten signature

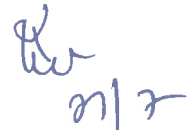
4. I.O. by conducting the spot inspection has observed the following misconduct against respondent no.2 to 4.

I. ಬಾಲ್ಕಿ ತಾಲ್ಲೂಕು ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಧಾರಜವಾಡಿ ಗ್ರಾಮದಲ್ಲಿ ಸಿ.ಸಿ. ರಸ್ತೆ ಮತ್ತು ಸಿ.ಸಿ. ಚರಂಡಿ ನಿರ್ಮಾಣ ಕಾಮಗಾರಿ.

- ಧಾರಜವಾಡಿ ಗ್ರಾಮದಲ್ಲಿ ರೂ.13.70 ಲಕ್ಷ ಅಂದಾಜು ಮೊತ್ತದಲ್ಲಿ ಕೈಗೊಂಡಿರುವ ಗ್ರಾಮದ ರಸ್ತೆಗಳಿಗೆ ಸಿ.ಸಿ. ಅಳವಡಿಸುವ ಕಾಮಗಾರಿಯ ವಿವರವನ್ನು ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿದ್ದು, ಅಳತೆ ಪುಸ್ತಕದ ನಮೂದಿನ ಪರಿಮಾಣಕ್ಕೆ ಸ್ಥಳ ತನಿಖೆಯಲ್ಲಿ ಅಳತೆ ಮಾಡಿ ಹೋಲಿಸಲಾಗಿ ಅಳತೆ ಪುಸ್ತಕದ ನಮೂದಾದ 1982.36 ಚದರ ಮಿ.ಗೆ ಎದುರಾಗಿ ತನಿಖೆಯಲ್ಲಿ ಅಳೆದಂತೆ 2159.60 ಚದರ ಮಿ. ಸಿ.ಸಿ. ರಸ್ತೆಯ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡುಬಂದಿದೆ. ಗುಣ ಭರವಸೆ ಅಧಿಕಾರಿಗಳು ತನಿಖೆಯ ವೇಳೆ Rebound Hammer ನಿಂದ ಪರೀಕ್ಷಿಸಿ, ನೀಡಿರುವ ಫಲಿತಾಂಶದಂತೆ ಅಳವಡಿಸಲಾಗಿರುವ 10-20 ಮೀಟರ್ ಸಿ.ಸಿ.ಗೆ

ಇರಬೇಕಾದ ಕನಿಷ್ಠ Compressive strength ಆದ 20 N/mm² ಗಿಂತ ಅಧಿಕವಾಗಿ (21 N/mm²) Compressive strength ಇದ್ದು, ರಸ್ತೆಯ ಬಹುತೇಕ ಭಾಗವು ತನಿಖೆಯ ವೇಳೆ ತೃಪ್ತಿಕರವಾಗಿದ್ದುದರಿಂದ ಈ ರಸ್ತೆ ಕಾಮಗಾರಿಯಲ್ಲಿ ಅವ್ಯವಹಾರ ಅಥವಾ ಕಳಪೆ ಕಾಮಗಾರಿ ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದೆ.

- ಧಾರಜವಾಡಿ ಗ್ರಾಮದಲ್ಲಿ 64.50 ಮಿ. ಉದ್ದದ ಚರಂಡಿಯನ್ನು ನಿರ್ಮಿಸಲಾಗಿದೆ ಎಂದು ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ (ಅಳತೆ ಪುಸ್ತಕ ಸಂಖ್ಯೆ.6585, ಪುಟ-13). ಆದರೆ, ತನಿಖೆಯ ವೇಳೆ ಅಳೆಯಲಾದಂತೆ ಕೇವಲ 15.00 ಮಿ. ಚರಂಡಿಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಮಹಜರ್‌ನಲ್ಲಿ ಈ ಅಂಶವನ್ನು ದಾಖಲಿಸಿದ್ದು, ಅಧಿಕಾರಿಗಳು ಹಾಗೂ ಎದುರುದಾರರು ಒಪ್ಪಿ ಸಹಿ ಮಾಡಿರುತ್ತಾರೆ.
- ಅಲ್ಲದೇ ನಿರ್ಮಿಸಲಾಗಿರುವ 15.00 ಮಿ. ಚರಂಡಿಯನ್ನು ಗುಣ ಭರವಸೆ



ಅಧಿಕಾರಿಗಳು Rebound Hammer ನಿಂದ ಪರೀಕ್ಷಿಸಿದ್ದು, Compressive strength ಕೇವಲ 11.66 N/mm² ಇರುವುದಾಗಿ ಫಲಿತಾಂಶವನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಎಂದರೆ ಅಳವಡಿಸಿರುವ ಎಂ-20 ಮಾದರಿ ಕಾಂಕ್ರೀಟ್‌ಗೆ ಇರಬೇಕಾದ ಕನಿಷ್ಠ Compressive strength ಆದ 20 N/mm² ಗಿಂತ ಸುಮಾರು 42% ಕಡಿಮೆ ಶಕ್ತಿ ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ ಎಂದರೆ ಅಳವಡಿಸಿರುವ ಕಾಂಕ್ರೀಟ್ ಕಳಪೆಮಟ್ಟದ್ದಾಗಿದ್ದು ನಿರ್ಮಿಸಲಾಗಿರುವ 15.00 ಮಿ. ಸಿ.ಸಿ. ಚರಂಡಿಯನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಳ್ಳಲು ಬರುವುದಿಲ್ಲ.

- ಆದುದರಿಂದ, ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿದಂತೆ 64.50 ಮಿ. ಉದ್ದದ ಚರಂಡಿಗೆ ಪಾವತಿಸಲಾಗಿರುವ ಒಟ್ಟು ಮೊತ್ತವಾದ ರೂ.55,477/- ಗಳನ್ನು ಸರ್ಕಾರಕ್ಕೆ ಆಗಿರುವ ನಷ್ಟ ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದ್ದು, ಈ ನಷ್ಟಕ್ಕೆ ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಜಲ್ ನಿರ್ಮಲ್ ಯೋಜನೆ, ಬೀದರ್ ಕಚೇರಿಯ ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ)ರವರಾದ ಶ್ರೀ ಎಂ.ಎನ್. ಪಾಟೀಲ್ (R-4) ಹಾಗೂ ಶಾಖಾಧಿಕಾರಿಗಳು/ಕಿರಿಯ ಇಂಜಿನಿಯರ್‌ರವರಾದ ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್‌ವಾರ್‌ರವರು (R-3) ಸಮವಾಗಿ (ರೂ.27,738/- ತಲಾ) ಕಾರಣರಾಗಿರುತ್ತಾರೆಂದು ಅಭಿಪ್ರಾಯಿಸಿದೆ.
- ಅನುಮೋದಿತ ಅಂದಾಜಿನಂತೆ ಕಾಮಗಾರಿಯನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ. ಎಂದರೆ ಅನುಮೋದಿತ ಅಂದಾಜಿನಲ್ಲಿದ್ದಂತೆ 325.00 ಮಿ. ಉದ್ದದ ಚರಂಡಿಗೆ ಎದುರಾಗಿ ಕೇವಲ 15.00 ಮಿ. ಚರಂಡಿ ನಿರ್ಮಿಸಿರುತ್ತಾರೆ. ಅಲ್ಲದೇ ಅನುಮೋದಿತ ಅಂದಾಜಿನಲ್ಲಿ 1560 ಚದರ ಮೀಟರ್ ಕಾಂಕ್ರೀಟ್ ರಸ್ತೆ ಅನುವು ಮಾಡಿಕೊಂಡಿದ್ದು, ಅಳತೆ ಪುಸ್ತಕದಂತೆ 1982.36 ಚದರ ಮೀಟರ್ ನಿರ್ಮಾಣ ಮಾಡಿರುತ್ತಾರೆ ಹಾಗೂ ಅಂದಾಜು ಮೊತ್ತವನ್ನು ಪೂರ್ಣವಾಗಿ ವೆಚ್ಚ ಮಾಡಿರುತ್ತಾರೆ. ಈ ರೀತಿ ಚರಂಡಿಗಾಗಿ ಅನುವು ಮಾಡಲಾಗಿದ್ದ ಮೊತ್ತವನ್ನು ರಸ್ತೆಗಾಗಿ ವ್ಯಯಿಸಿದ್ದು, ಈ ರೀತಿ ಚರಂಡಿಗಾಗಿ ಇದ್ದ ಮೊತ್ತವನ್ನು ರಸ್ತೆಗಾಗಿ ವೆಚ್ಚ

He
2017

ಮಾಡಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮೋದನೆ ಅವಶ್ಯವಿದ್ದು, ಈ ರೀತಿ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲದಿರುವುದು ಅಧಿಕಾರಿಗಳ ನಿರ್ಲಕ್ಷ್ಯ ಕಾರಣ ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದೆ. ಈ ಲೋಪಕ್ಕೆ ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಜಲ್ ನಿರ್ಮಲ್ ಯೋಜನೆ, ಬೀದರ್ ಕಚೇರಿಯ ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ)ರವರಾದ ಶ್ರೀ ಎಂ.ಎನ್. ಪಾಟೀಲ್ (R-4) ಹಾಗೂ ಶಾಖಾಧಿಕಾರಿಗಳು/ಕಿರಿಯ ಇಂಜಿನಿಯರ್‌ರವರಾದ ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್‌ವಾರ್‌ರವರು (R-3) ಕಾರಣರಾಗಿರುತ್ತಾರೆಂದು ಅಭಿಪ್ರಾಯಿಸಿದೆ.

- ಧಾರಜವಾಡಿ ಗ್ರಾಮಕ್ಕೆ ರೂ.13.70 ಲಕ್ಷ ಅಂದಾಜಿನಲ್ಲಿ ತಯಾರಿಸಿರುವ ಅಂದಾಜುಪಟ್ಟಿಯಲ್ಲಿ 520.00 ಮಿ. ಉದ್ದದ ಸಿ.ಸಿ. ರಸ್ತೆಯನ್ನು ಹಾಗೂ 325.00 ಮಿ. ಉದ್ದದ ಸಿ.ಸಿ. ಚರಂಡಿ ನಿರ್ಮಿಸಲು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆಯಲಾಗಿದೆ. ಆದರೆ, ವಾಸ್ತವವಾಗಿ ಕೇವಲ 15.00 ಮಿ. ಮಾತ್ರ ಸಿ.ಸಿ. ಚರಂಡಿಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಸಿ.ಸಿ. ರಸ್ತೆಯನ್ನು ಅಂದಾಜಿಗಿಂತ ಹೆಚ್ಚುವರಿ ಉದ್ದ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಗ್ರಾಮದ ಕೆಲವು ರಸ್ತೆಗಳು ಕಿರಿದಾಗಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಈ ರೀತಿ ಅಂದಾಜುಪಟ್ಟಿಯಲ್ಲಿ ಅಳವಡಿಸಿ, ನಂತರ ಚರಂಡಿಯನ್ನು ಏಕೆ ನಿರ್ಮಿಸಿಲ್ಲ ಎಂಬುದಕ್ಕೆ ಅಧಿಕಾರಿಗಳು ಯಾವುದೇ ಸಮಂಜಸ ಉತ್ತರ ಅಥವಾ ದಾಖಲೆ ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ, ದೂರುದಾರರ ದೂರಾದ ನಾಲಾ ಕೆಲಸ ಮಾಡಿರುವುದಿಲ್ಲ ಎನ್ನುವ ಆರೋಪವು ಭಾಗಶಃ ಸಾಬೀತಾಗಿದೆ ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದೆ. ಈ ಲೋಪಕ್ಕೆ ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಅಂದಿನ ಪಿಡಿಒ ರವರಾದ ಶ್ರೀಮತಿ ಸುನೀತಾ ಕೊಂ ರಾಜಕುಮಾರ್ ಬನ್ನಿ (R-2) ಮತ್ತು ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಜಲ್ ನಿರ್ಮಲ್ ಯೋಜನೆ, ಬೀದರ್ ಕಚೇರಿಯ ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ)ರವರಾದ ಶ್ರೀ ಎಂ.ಎನ್. ಪಾಟೀಲ್ (R-4) ಹಾಗೂ ಶಾಖಾಧಿಕಾರಿಗಳು/ಕಿರಿಯ ಇಂಜಿನಿಯರ್‌ರವರಾದ ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್‌ವಾರ್‌ರವರು (R-3) ಕಾರಣರಾಗಿರುತ್ತಾರೆಂದು ಅಭಿಪ್ರಾಯಿಸಿದೆ.

Handwritten signature

II. ಬಸವ ವಸತಿ, ಇಂದಿರಾ ಆವಜ ಯೋಜನೆಯ ಫಲನುಭವಿಗಳ ಆಯ್ಕೆಯಲ್ಲಿ ಹಾಗೂ ಅವರಿಗೆ ನೀಡಲಾಗಿರುವ ಸಹಾಯ ಧನದಲ್ಲಿ ಅವ್ಯವಹಾರ ಆಗಿದೆ ಎನ್ನುವ ಬಗ್ಗೆ.

- ಶ್ರೀಮತಿ ರೇಖಾ ನಾಗನಾಥ್ ಎಂಬುವವರು ಧಾರಜವಾಡಿ ಗ್ರಾಮದಲ್ಲಿ ಇರುವುದಿಲ್ಲ ಎಂದು ಗ್ರಾಮಸ್ಥರು ತನಿಖೆಗೆ ಖಚಿತಪಡಿಸಿದಾರೆ. ಅಧಿಕಾರಿಗಳು ಈ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆ ಪುಸ್ತುತಪಡಿಸಿಲ್ಲ. ಆದರೆ ಆಶ್ರಯ ಯೋಜನೆಯ ತಂತ್ರಾಂಶದಂತೆ ಶ್ರೀಮತಿ ರೇಖಾ ನಾಗನಾಥ್ ಎಂಬ ಹೆಸರಿನಲ್ಲಿ 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿ ಮನೆ ನಿರ್ಮಿಸಲು ರೂ.74,500/- ಮಂಜೂರು ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿದೆ. ನಂತರ ಮನೆ ನಿರ್ಮಾಣದ ನಾಲ್ಕು ಹಂತದ ಛಾಯಾಚಿತ್ರಗಳನ್ನು (ಮನೆ ಪೂರ್ಣಗೊಂಡಿರುವ ಛಾಯಾಚಿತ್ರ ಒಳಗೊಂಡಿದೆ) ತಂತ್ರಾಂಶದಲ್ಲಿ ಅಳವಡಿಸಿದೆ. ಆದರೆ, ಈವರೆವಿಗೆ ಯಾವುದೇ ಸಹಾಯಧನ ಬಿಡುಗಡೆ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದಾಗ್ಯೂ ಇಲ್ಲದೇ ಇರುವ ವ್ಯಕ್ತಿಯ ಹೆಸರಿನಲ್ಲಿ ಒಂದು ಯೋಜನೆಯಡಿ ಫಲಾನುಭವಿ ಎಂದು ಆಯ್ಕೆಗೊಳಿಸಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಇದು ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಅಂದಿನ ಪಿಡಿಒ ರವರಾದ ಶ್ರೀಮತಿ ಸುನೀತಾ ಕೊಂ ರಾಜಕುಮಾರ್ ಬನ್ನಿ (R-2)ರವರ ನಿರ್ಲಕ್ಷ್ಯ ಹಾಗೂ ಬೇಜವಾಬ್ದಾರಿತನ ತೋರಿಸುತ್ತದೆ ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದೆ (ತಂತ್ರಾಂಶದಿಂದ ತೆಗೆದಿರುವ printout ತಾಂತ್ರಿಕ ವರದಿಯ ಭಾಗವಾಗಿದೆ).

ಶ್ರೀಮತಿ ಶೇಖಮ್ಮ ಹನುಮಂತರವರಿಗೆ 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಲ್ಲಿ ಮನೆ ನಿರ್ಮಿಸಲು ರೂ.74,500/- ಮಂಜೂರಾಗಿರುತ್ತದೆ ಹಾಗೂ ಎಲ್ಲಾ ಮಂಜೂರಾದ ರೂ. 74,500/- ಹಣ ಬಿಡುಗಡೆಯಾಗಿರುತ್ತದೆ. ತಂತ್ರಾಂಶವನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಮನೆಯ ನಾಲ್ಕು ಹಂತದ ಛಾಯಾಚಿತ್ರಗಳನ್ನು (ಮನೆ ಪೂರ್ಣಗೊಂಡಿರುವ ಛಾಯಾಚಿತ್ರ ಒಳಗೊಂಡಿದೆ) ತಂತ್ರಾಂಶದಲ್ಲಿ ಅಳವಡಿಸಿದ್ದು, ಈ ಛಾಯಾಚಿತ್ರಕ್ಕೂ, ಗ್ರಾಮಸ್ಥರು ಹಾಗೂ ಅಧಿಕಾರಿಗಳು ತನಿಖೆಗೆ ಶ್ರೀಮತಿ ಶೇಖಮ್ಮ ಹನುಮಂತರವರ ಮನೆ ಎಂದು ತೋರಿಸಿದ ಮನೆಗೂ ಬಹಳ

*File
min*

ವ್ಯತ್ಯಾಸವಿದ್ದು, ತಂತ್ರಾಂಶದಲ್ಲಿ ಹಣ ಬಿಡುಗಡೆಗಾಗಿ ಯಾವುದೋ ಬೇರೆ ನಿರ್ಮಾಣ ಹಂತದ ಮನೆಯ ಛಾಯಾಚಿತ್ರವನ್ನು ಅಳವಡಿಸಿದ ಎಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಈ ಬಗ್ಗೆ ಅಧಿಕಾರಿಗಳು ಕೂಡ ಒಪ್ಪಿ ಮಹಜರ್‌ನಲ್ಲಿ ಸಹಿ ಮಾಡಿರುತ್ತಾರೆ. ಇದರಿಂದಾಗಿ ಯೋಜನೆಯಡಿ ನಿರ್ಮಾಣ ಮಾಡದೇ ಇದ್ದಾಗ್ಯೂ ಅಧಿಕಾರಿಗಳು ಬೇರೆ ಯಾವುದೋ ನಿರ್ಮಾಣದ ಹಂತದ ಮನೆಗಳ ಛಾಯಾಚಿತ್ರಗಳನ್ನು ತಂತ್ರಾಂಶದಲ್ಲಿ ಅಳವಡಿಸಿ ಹಣ ಸೆಳೆದಿದ್ದು, ಅವ್ಯವಹಾರವು ಸಾಬೀತಾಗಿದೆ ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದೆ. ಈ ಅವ್ಯವಹಾರಕ್ಕೆ ಅಂದಿನ ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಪಿಡಿಒ ರವರಾದ ಶ್ರೀಮತಿ ಸುನೀತಾ ಕೊಂ ರಾಜಕುಮಾರ್ ಬನ್ನಿ **(R-2)** ಕಾರಣರಾಗಿರುತ್ತಾರೆಂದು ಅಭಿಪ್ರಾಯಿಸಿದೆ (ತಂತ್ರಾಂಶದಿಂದ ತೆಗೆದಿರುವ printout ತಾಂತ್ರಿಕ ವರದಿಯ ಭಾಗವಾಗಿದೆ).

5. In view of report of I.O, respondent No.3 and 4 were made as parties and their comments were called.

6. Respondent No.1 has not filed his comments in spite of service of this office endorsement.

7. Respondent No.2 has submitted her comments dated 18/03/2015 stating that she has taken charge of Talawada(K) Grama Panchayath on 04/04/2014 and the alleged works were already completed before she took charge. After check measurement by Junior Engineer and Assistant Executive Engineer, bills have been paid. By denying the allegations, respondent No.2 has prayed to drop her from the proceedings.

8. Respondent No.3 has submitted his comments dated 02/04/2018 by denying complaint allegations. Further states that due to request of the villagers, instead of CC

See 21/4/18

drains, CC roads have been constructed without extra financial implications. By denying the allegations has prayed to drop him from the proceedings.

9. Respondent No.4 has submitted comments dated 04/04/2018 by forwarding unsigned copy of the comments of respondent No.3

10. In view of the misconduct observed by the I.O. during his spot inspection, the comments of respondent No.2 to 4 cannot be accepted at this stage. There are prima-facie materials to infer misconduct against respondent No.2 to 4.

11. Respondent No.4 is stated to have been retired on 30/09/2015. I.O. in his report has stated that during his spot inspection only 15 meters CC drain of sub standard quality is found to be constructed at Dharajwadi village as against 64.50 meters mentioned in the MB book. Under the circumstances, respondent No.4 is prima-facie found to have misappropriated as sum of Rs. 55,477/- along with respondent No.3. Misappropriation of public funds amounts to continuous cause of action and therefore the limitation of 4 years prescribed under rule 214(2)(b) of KCSR's is not attracted. Therefore, action can be initiated against respondent no.4

12. There are no materials to infer misconduct against respondent No.1.

13. The facts and materials on record prima-facie show that, the respondent Nos. 2 to 4 have committed misconduct as per

Rule 3 (i) to (iii) of KCS (Conduct) Rules, 1966. Accordingly, now, acting under Section 12(3) of The Karnataka Lokayukta Act, recommendation is made to the Competent Authority to initiate disciplinary proceedings against **respondent No. 2 - Smt. Sunita**, W/o Rajkumar Banni, Panchayath Development Officer, Thalawada(K) Grama Panchayath, Bhalki Taluk, Bidar District, **(Date of retirement 31/12/2037)**, **respondent No. 3- Sri Balaji Pokalwar**, Junior Engineer, PMGSY Project Sub-Division, Bidar **(Date of retirement 30/10/2025)** and, **respondent No. 4- Sri M.N. Patil**, the then Assistant Executive Engineer, Jala Nirmala Yojane, Talwadi, Bhalki Taluk, Bidar District **(Date of retirement 30/09/2015)** and to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957 along with sanction as required under section 214(2)(b) of KCSRs against respondent No. 4.

14. Accordingly, the Competent Authority initiated Disciplinary Proceedings against the DGO only in respect of allegations No.2 and 3 and entrusted the enquiry to the Hon'ble Upalokayukta under Rule 14-A of KCS (CCA) Rules. Hence, the charge.

8. Summons were issued along with copy of Article of Charges to DGO-1 to 3. DGO-1 to 3 appeared through BSM Advocate to represent them in the enquiry and FOS was recorded. DGO-1 to 3 have denied the

Handwritten signature
27/7

charges, pleaded not guilty and claimed to be tried. Enquiry was posted to file their objections/WS. VOR was complied.

9. DGO-1 to 3 together have filed written statement contending that Article of Charges made against them are not based on true facts and they have not committed any misconduct in construction of roads or drainages by violating the estimation conditions so also in releasing the funds to the identified beneficiaries entitled for release of amount for construction of house. Further allegations made in the ~~complaint and records are not specific and make the~~ DGOs liable for alleged misconduct. Hence, prays for dismissal of the complaint and to drop the proceedings against them.

10. In order to prove the allegations made in the Article of Charges, the Disciplinary Authority has examined complainant as PW.1 and through him got marked Ex.P.1 to Ex.P.6 and got examined I.O. as PW.2 and through him got marked Ex.P.6 to Ex.P.13 and closed their side of evidence. After closure of the Disciplinary Authority, SOS was recorded. Further DGO-1 and 3 have examined themselves as DW.1 and DW.2 and no documents are got marked. Questionnaire

Handwritten signature and date:
27/7/2018

of DGO-2 was recorded and case was posted for arguments.

11. Heard arguments of P.O. and advocate for DGOs have submitted written arguments and case was posted for submitting final report.

12. Following point arise for my consideration;

Whether the Charges leveled against DGO-(1) Sri. Balaji Pokalwar, Junior Engineer, PMGSY, Project Sub-Division, Bidar, (2) Smt. Sunita Rajkumar Banni, Panchayath Development Officer, Talawada (K) Grama Panchayath, Bhalki Taluk, Bidar District and (3) Sri. M.N. Patil, the then Assistant Director-Planning, Jala Nirmala Yojane, Talwada (K), Bhalki Taluk, Bidar District, is proved by the Disciplinary Authority?

13. My answer to the above point is '**Partly in the Affirmative**' for the following:

REASONS

14. P.O. in order to substantiate the allegations made in the complaint has examined complainant as PW.1 and has stated that DGO-2 and 3 were under view to construct drainage, road, streamlets and also lay pipes in the road for release of water. All these aspects

Handwritten signature

were allotted by them through contractor by calling tenders and they did not carry out the work with responsibility. Further stated that all the works carried out through the contractors were not of the quality and substandard and not consistent with the estimation and proceedings. In this regard, he had already lodged complaint to Executive Officer of Taluka Panchayath and he got marked his complaint as Ex.P.1. Further stated that on the complaint of him, I.O. has visited the village and he conducted inspection. Again he lodged complaint against DGO-2 and 3 to Lokayuktha office and all these records were got marked from Ex.P.2 and 3 and produced some records submitted to Lokayuktha office at Ex.P.4 and some photographs and CD disk at Ex.P.5 and Ex.P.6. Further stated that I.O. appointed by Lokayuktha office conducted investigation, inspected the project works and took his signature on panchanama prepared by him.

15. This witness has not been cross examined by the Advocate for DGOs in spite of sufficient time was granted and hence cross examination of PW.1 was taken as Nil.

16. P.O. in order to prove the Article of Charges, examined Executive Engineer, TAC Section, named as Sri. H.N.Srinivasa Murthy, was appointed by Karnataka



Lokayuktha institution as PW.2. He has stated that, at the instruction of Chief Engineer of Lokayuktha, he proceeded to conduct investigation and inspected the place of Talawadake village on 30/08/2017 and prior to that, notices were issued to complainant and others. On 30/08/2017 when he visited Talawadake village DGO-1 and 3, complainant-Ramesh Shanthappa Mithra and Executive Officer Suryakanth Biradar were present and Planning Officer of Sub-Division Bidar so also Assistant Executive of Quality Control Division, PWD, Kalburagi, Sri. Jagadeesh were present and also Veerendra Shatkar/Assistant Engineer-2, Rural Water Supply, Sub-Division, Bhalki.

17. First (A) the instance he inspected the project carried out in Dharajawadi, Sydapurawadi and Karadiyala village and submitted detailed report at Ex.P.7(a); (1) restricting to the project work of Dharajawadi village i.e., C.C. road of Dharajawadi and drainage construction was inspected. Construction work was estimated for Rs.13.70-Lakhs in the year 2013-14 and it was completed on 05/04/2014 by incurring an amount of Rs.13,69,561/- and the roads have been constructed and measured. Totally road measuring 2159.60-Sq.Meter and 15-Meter drainage was seen to have been constructed and the Quality of

Bele
2014

the construction was inspected by the process of Quality Control Test. Result of the Quality Control Test relating to CC road was found to be satisfactory, whereas as per the estimation drainage measuring 325-Meters was to be constructed. But only 15-Meter drainage was constructed and the Quality control Test was conducted which discloses that the quality construction of the drainage was 42% less than that of expected quality construction of drainage. It was believed that the amount reserved for construction of drainage has been used for constructing the road of 325-Meters and no technical permission was sanctioned or obtained from concerned superior authority. Further it is mentioned that drainage measuring 64.50-Meters length has been constructed, whereas the measurement of actual drainage discloses that an extent of only 49.50-Meters and the quality construction of the said drainage was also of low-standard and it was mentioned in Ex.P.4, page 399, 401.

18. I.O./PW.2 has further stated that he inspected the CC road and cross-drainage was constructed at the cost of Rs.41.40-Lakhs was granted for the year 2013 pertaining to Talawadike village in the limits of Karadiyala Grama Panchayath of Bhalki Taluk. Said project work was completed on 28/06/2014 and total

Handwritten signature and date:
27/7/2014

construction of CC road is 1110-Meters and on the side of drainage to an extent of 1360-Meters and 3-cross-drainages were constructed. On verification they were found to be consistent with the entry made in the Measurement Book and they were tallied and verified and construction was found to be SATISFACTORY. As per the norms, same is mentioned at page No.6, Para-2 of Ex.P.7 marked as Ex.P.7(c). Further stated that the project pertaining to CC road and drainage of Sydapurawadi village of Talawadike Grama Panchayath, Bhalki Taluk were verified that the physical condition with reference to the Measurement Book and records were found to be Satisfactory marked at Ex.P.7(d) page No.6, Para-2 of Ex.P.7.

19. Relating to irregularity committed in identifying the beneficiaries and releasing the house construction photos as per the norms relating to suspecting three beneficiaries (1) Sunitha, (2) Smt. Rekha and (3) Smt. Shekhamma. In this regard, enquiry was conducted and inspected the construction of house.

20. I.O./PW.2/he has stated that the amount released to Sunitha to construct the house was not completed and measurement was not made and total amount of Rs.1,31,800/- was sanctioned, whereas only Rs.59,800/- was released to her. No irregularity or

thund
27/7/2018

misconduct was seen committed by DGO-1 to 3 from the records and the same is mentioned in Ex.P.7 at Ex.P.7(e).

21. Further PW.2 has stated that the amount released to Smt. Rekha Jattingarao was found in grant-list and she is not residing in that village. Whereas on verification in the grant-list it is seen that name of Rckha Naganath beneficiary was found and an amount of Rs.74,500/- has been released in the year 2010-11 at Beneficiary No.72146 and that amount has not been released. So name of Rakha Jattingarao is not seen in the grant-list of beneficiaries and complainant/PW.1 has just mentioned her name in the complaint. Under the circumstances, AOC relating to release of amount to Rekha Jattingarao not being a beneficiary, release of amount is not proved.

22. Relating to AOC-2(ॐ) made against to one Shekhamma Hanumantha resident of the said village has been released the amount and she was not being entitled. Relating to that, he gave visit to the house of Shekhamma to whom fund was released and her application No. 56654 discloses that, she was granted Rs.74,500/- on 31/10/2015 in Basava Vasathi Yojane and entire amount was released. Further on examination of the house of Shekamma Hanumantha it

was seen that it was measuring 6.40*6 Meters and 9.00-foot height wall was built and zinc sheets were placed as a roof. Photographs of existing house of Shekhamma were taken and uploading house photographs of Shekhamma by the DGO was not tallied and differences were seen. So he was of the opinion that the amount was released to said Shekhamma Hanumantha beneficiary before she completed the construction of her house in collusion with the DGO and it is marked at Ex.P.10.

23. After visiting the above said houses and verifying the records, photographs, he prepared spot mahazar and put signatures of villagers, Panchayathdars and DGOs marked at Ex.P.7. In the end he is of the opinion that Article of Charges relating to; (1) CC road and CC drainage of Talavadike village construction was found to be of not Quality construction; (2) quality control test conducted proved against DGOs and out of these allegations amount released for construction of house allotted for Shekhamma Hanumantha as a beneficiary did not complete the house and amount of Rs.74,500/- was released. Except these two rests of the Article of Charges were not established.

Rufans 21/2

24. This witness has been cross examined at length by DGO-1 to 3 and have tried to elicit that I.O. visited the spot after one year four months, names of DGOs were not mentioned in the complaint, no proper notice was given to DGOs and quality control test of construction of CC road and drainage of Talavadike village is not conducted by appropriate persons and not recognized by the Department and scientific calculation of PW.2 Engineer, is also tested in cross examination and fixing of liability to each DGO-1 to 3.

25. With regard to release of amount to Shekamma Hanumantha for construction of house is also seriously disputed. In the cross examination questioning the records and about his omissions in not mentioning the relevant facts and records.

26. It is relevant to note that complainant is a social worker and he has deposed consistently with the allegations made in his complaint and Article of Charges.

27. Article of Charges were leveled against DGO-1 to 3 are more than what has been alleged in the complaint on the basis of I.O./PW.2 report. Among all these Article of Charges referred above materially leveled in respect of construction of CC road and drainage with estimation of 13.70-Lakhs carried out in the year 2013-



14 of Talavadike village of Bhalki Taluk. It was observed by the I.O./PW.2 that on measuring it was found that 2159.60-Sq. Meters road was constructed and 15-Meter drainage was constructed. Further quality control test proved that, it contains the construction material less of 42% than what it was required to be used. Further no technical permission was obtained by DGOs who diver the fund for construction of road and drainage deviating from the measurement and estimation made in MB book and project estimation. On verification of Ex.P.7, it is mentioned in page 399, 401 that, AOC made against DGOs, i.e., said CC road and drainage of Talavadike village of Bhalki Taluk was not constructed as per the estimation and was found to be different with MB book in comparison with existing material construction of CC road and drainage. Further it was found to be of low quality construction than what was required to be constructed with proper materials.

28. Out of the total charges another (B) Second charge is proved about construction of house of Shekamma W/o Hanumantha beneficiary to whom an amount of Rs.74,500/- was released by DGO office and actual measurement of existing house of Shekamma was 6.40*6-Meter and height of 9.00 meters constructed with bricks and it was covered with zinc-sheet roof.



Further up loaded photographs of house sanctioned to Shekamma and the photograph taken on the spot by I.O./PW.2 on the date of visit was found with lot of discrepancies. Further it is clearly elicited in Ex.P.7 marked at page 404, para-3 marked at Ex.P.7(g).

29. Close verification of entire I.O. report Ex.P.7 would disclose that out of the above said Article of Charges following allegations i.e., (1) Construction of CC road and drainage in Talavadike village, an amount of 41.40-lakhs was sanctioned and total construction of road as per sanction (MB book contents) and amount released and actual amount spent was less and work completed with standard material; (2) Allegations relating to CC road and drainage was found to be correct and satisfactory; (3) Allegations made against amount released in favour of Sunitha, Rekha Naganath and Shekamma Hanumantha. Relating to this, amount released to Sunitha beneficiary for construction of house was inspected and it was not found with irregularities and misappropriation. Further allotted amount released to Rekha Jagannatha was proper. Misunderstanding had arisen that because of mentioning of her name as Rekha Jattingarao instead of Rekha Naganath, no illegal amount has been released by the Panchayath to the person who was not identified as beneficiary. (4)

He
mlg

allegations pertaining to amount released to Shekamma Hanumantha was of Rs.74,500/-, application No.56654 has been proved because she has not completed the construction of house as per measurement provided in sanction order. I.O./PW.2 is of the firm opinion that there were discrepancies in between contents of measurement and up-loaded measurements and actual measurement conducted on the spot by I.O.

30. So it is made clear that only 2-AOCs leveled against DGOs are proved or believed to have been proved by I.O. Cross examination conducted by defence is not so convincing to believe that, they have not committed any irregularity in respect of (1) construction of CC road and drainage in Talavadike village with low quality of materials used. (2) Releasing the fund to Shekamma i.e., an amount of Rs.74,500/- to incomplete construction of house allotted to said Shekamma.

31. DGO-1 is examined as DW.1. He has filed his affidavit consistently stating with regard to the contentions raised in the written statement. He has not produced any records to show that these two irregularities alleged which are considered to have been proved by the evidence of PW.2, except his oral evidence

File
7/3/2018

and repeatedly mentioning about doubtful circumstances of investigation conducted by I.O./PW.2.

32. DGO-3 is examined as DW.2. He has also filed only affidavit consistently stating about his innocence and repeating the contentions raised in his written statement. Further he has not produced any records and they have taken up a contention to show that they were not present when the inspection of the roads and houses were constructed. Ultimately, they contend that examination of the CC road and drainage with regard to low quality inspected with rebound hammer it technically correct. It is relevant to note that they have not produced any records to substantiate their contention raised by them in their objections. Except their oral evidence nothing is available to consider the evidence of PW.1 and 2.

33. Close assessment of evidence of PW.2 and his report in detail marked at Ex.P.7 from 7 (a) to Ex.P.7(f). Out of all Article of Charges, two AOCs are proved i.e., (1) Relating to construction of CC road and drainage in Talavadike village of Bhalki Taluk constructed with sub-standard materials which is proved by Quality Control Test. In this regard, I.O./PW.2 is of the opinion that, low quality construction of said CC road and drainage in Talavadike

Deo
07/10/2018

village and another one is release of amount to Shekhamma Hanumantha/beneficiary though her house was not completed, as per uploading of photographs by DGOs. In the end, I.O./PW.2 is of the opinion that because of dereliction of duty of DGO-1 Balaji Pokalwar and DGO-3 M.N.Patil both are responsible for loss caused to Government to an extent of Rs.55,477/-. So DGO-1 and 3 are liable to repay the loss caused to the Government to an extent of Rs.27,738/-each. (2) Regarding irregularity is committed in releasing the amount of Rs.74,500/-, though the house was not completed, DGO-2 Smt. Sunitha has released the said amount and has committed alleged misconduct.

34. Considering the available evidence and two AOC proved against DGO-1 to 3 particularly construction of CC road and drainage of Talavadike village with substandard materials is restricted to by DGO-1 and 3 and resulting loss of Rs.55,477/- and secondly DGO-2 committed gross misconduct in releasing the amount of Rs.74,500/- in favour of Shekhamma Hanumatha, though her house was not completed consistently with what has been the photographs up-loaded by her and the differences found in inspecting the said house by PW.2/I.O. and the

DP
21/3/2018

collection of evidence of I.O. and prepared mahazar at the place and discussing at length. Out of all AOCs, two AOCs are proved first one against DGO-1 and 3 and second one by DGO-2.

35. On verification of all these records and Quality control Test report, photographs and records, it is satisfactorily established that DGO-1 and 3 have committed misconduct in not constructing the CC road and drainage of Talavadike village as per specifications and DGO-2 in releasing the amount of Rs.74,500/-to the beneficiary Shekhamma Hanumantha thought the house was not fully constructed as per the norms. In this regard, it is held that DGO-1 to 3 have committed misconduct in respect of only above said two Article of Charges. Accordingly, I answer the above point '**Partly in the Affirmative**' and I proceed to record the following;

FINDINGS

The Disciplinary Authority has proved partly the charges leveled against the Delinquent Government Officials DGO-(1) Sri. Balaji Pokalwar, Junior Engineer, PMGSY, Project Sub-Division, Bidar, (2) Smt. Sunita Rajkumar Banni, Panchayath Development Officer, Talawada (K) Grama Panchayath, Bhalki Taluk, Bidar District

Devi H. M.
27/7/2018

and (3) Sri. M.N. Patil, the then Assistant Director-Planning, Jala Nirmala Yojane, Talwada (K), Bhalki Taluk, Bidar District.

DGO-1 is retired on 31/10/2016.

DGO-2 will retire on 31/10/2025

DGO-3 will retire on 31/12/2037.

Submitted to Hon'ble Upa-Lokayuktha, Karnataka Lokayukta, Bengaluru, for further action in the matter.


(RAJASHKAR.V.PATIL)

Additional Registrar Enquiries-8
Karnataka Lokayukta, Bengaluru.

ANNEXURES

1. LIST OF WITNESSES EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY:

PW1	Sri. Ramesh Shanthappa Mithra S/o Shanthappa, aged 48 years, r/o Dharawadi, Bhalki Taluk, dtd.08/04/2021 (original)
PW.2	Sri. H.N. Srinivasa Murthy, S/o K.S. Nagaraja Bhagavatha, aged 62 years, Retired A.E.E., Bangalore, Dtd.22/02/2022 (original)

2. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY:

Ex.P.1	Xerox copy of complaint submitted to Executive Officer, Bhalki Taluk, dtd.18/12/2014.
Ex.P.1(a)	Signature of PW.1
Ex.P.2	Form No.1- complaint submitted before Hon'ble Lokayuktha by the complainant-PW1.(original copy) dtd.06/01/2015
Ex.P.2(a)	Signature of PW.1
Ex.P.3	Form-II (complainant's Affidavit) submitted to Lokayuktha (xerox copy) dtd;06/01/2015
Ex.P.3(a)	Signature of PW.1
Ex.P.4	Xerox copies of some documents along with Ex.P.3. (pages 05 to 78)
Ex.P.5	Complaint submitted by complainant to Lokayuktha office, Bangalore, dtd.10/09/2015 (original copy)
Ex.P.5(a)	Signature of PW.1
Ex.P.6	Xerox copies of some documents along with Ex.P.3. (pages 224 to 251)
Ex.P.7	Original report submitted by PW.2/I.O. (Page No.396 to 409)
Ex.7(a)	Signature of PW.2
Ex.7(b)	Some references marked in Ex.P.7 (page No.4, Para-4.01)
Ex.7(c)	Some references marked in Ex.P.7 (page No.6, para-2)
Ex.7(d)	Some references marked in Ex.P.7 (page No.6, para-3)
Ex.7(e)	Some references marked in Ex.P.7 (page No.7, para-4.03)
Ex.P.7(f)	Some references marked in Ex.P.7 (page No.8, para-2)
Ex.P.7(g)	Some references marked in Ex.P.7 (page No.9, para-3)
Ex.P.8	Project of CC Road and Drainage in Dharajwadi village (Xerox copy) (page 369 to 371)
Ex.P.9	Xerox copy of MB Book No.6585 (page 376 to 378)
Ex.P.10	Xerox copy of beneficiary status.
Ex.P.11	Colour photographs (24 Nos.)
Ex.P.11(a)	

Review 27/12/2018

to P.11(w)	
Ex.P.12	CD Disk
Ex.P.13	Spot Mahazar dtd.30/08/2017

3. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:

DW1	Sri. Balaji Pokalwar S/o Honnayya Pokalwar, Junior Engineer, aged about 57 years, r/o Bangalore. dtd.25/08/2022. (original)
DW.2	Sri. M.N. Patil S/o Ningangouda, aged 65 years, Retired A.E.E., r/o Bhalki Taluk, Bidar District, dtd.25/08/2022 (original)

Rajashakar V. Patil
(RAJASHEKAR.V.PATIL)

Additional Registrar Enquiries-8
 Karnataka Lokayukta,
 Bengaluru.





ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ಸಂ: ಉಪಲೋಕ್-1/ಇವಿ.451/2018/ಅನಿವಿ.8

ಬಹುಮಹಡಿ ಕಟ್ಟಡ,
ಡಾ.ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,
ಬೆಂಗಳೂರು, ದಿ.01.08.2023.

ಶಿಫಾರಸ್ಸು

ವಿಷಯ:- (1) ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್ವಾರ್, ಕಿರಿಯ ಅಭಿಯಂತರು, ಪಿಎಂಜಿಎಸ್‌ವೈ ಯೋಜನಾ ಉಪವಿಭಾಗ, ಬೀದರ್, (2) ಶ್ರೀಮತಿ ಸುನೀತಾ ರಾಜಕುಮಾರ್ ಬನ್ನಿ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ತಲವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಭಾಲ್ಕಿ ತಾಲ್ಲೂಕು, ಬೀದರ್ ಜಿಲ್ಲೆ, ಮತ್ತು (3) ಶ್ರೀ ಎಂ.ಎನ್.ಪಾಟೀಲ್, (ನಿವೃತ್ತ), ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಯೋಜನೆ, ಜಲನಿರ್ಮಲ ಯೋಜನೆ, ತಲವಾಡ(ಕೆ), ಭಾಲ್ಕಿ ತಾಲ್ಲೂಕು, ಬೀದರ್ ಜಿಲ್ಲೆ, ಅವರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

ಉಲ್ಲೇಖ:- 1.ಸರ್ಕಾರಿ ಆದೇಶ ಸಂ.ಗ್ರಾಅಪ 72 ಇಎನ್‌ಕ್ಯೂ 2018 ದಿ.15.09.2018.

2. ನಾಮ ನಿರ್ದೇಶನ ಆದೇಶ ಸಂ.ಉಪಲೋಕ್-1/ಇವಿ.451/2018
ದಿನಾಂಕ 23.09.2018.

3. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿದ ವಿಚಾರಣಾ ವರದಿ ದಿ.01.04.2023
ಮತ್ತು ದಿ.27.07.2023.

ಸರ್ಕಾರವು ದಿ.15.09.2018ರ ಆದೇಶದನ್ವಯ (1) ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್ವಾರ್, ಕಿರಿಯ ಅಭಿಯಂತರು, ಪಿಎಂಜಿಎಸ್‌ವೈ ಯೋಜನಾ ಉಪವಿಭಾಗ, ಬೀದರ್, (2) ಶ್ರೀಮತಿ ಸುನೀತಾ ರಾಜಕುಮಾರ್ ಬನ್ನಿ, ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ತಲವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಭಾಲ್ಕಿ ತಾಲ್ಲೂಕು, ಬೀದರ್ ಜಿಲ್ಲೆ, ಮತ್ತು (3) ಶ್ರೀ ಎಂ.ಎನ್.ಪಾಟೀಲ್,

(ನಿವೃತ್ತ), ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು, ಯೋಜನೆ, ಜಲನಿರ್ಮಲ ಯೋಜನೆ, ತಲವಾಡ(ಕೆ), ಬಾಲ್ಕಿ ತಾಲ್ಲೂಕು, ಬೀದರ್ ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ ಕ್ರಮವಾಗಿ '10ಂದ 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು' ಎಂದು ಉಲ್ಲೇಖಿಸಲಾಗುವುದು) ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಪ್ರಕರಣವನ್ನು ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯು ನಾಮ ನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-1/ಇವಿ.451/2018 ದಿನಾಂಕ 23.09.2018ರನ್ವಯ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆ-8 ಇವರನ್ನು ವಿಚಾರಣಾ ಅಧಿಕಾರಿಗಳನ್ನಾಗಿ ನೇಮಿಸಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿ, ಸದರಿ ಆರೋಪಗಳ ಕುರಿತಂತೆ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ನಾಮ ನಿರ್ದೇಶನ ಮಾಡಿರುತ್ತದೆ.

3. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಈ ಕೆಳಕಂಡಂತೆ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿರುತ್ತಾರೆ.

ಆರೋಪ-1

(ಅ) ಬಾಲ್ಕಿ ತಾಲ್ಲೂಕು ತಲವಾಡ (ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಧಾರಜವಾಡಿ ಗ್ರಾಮದಲ್ಲಿ 64.50 ಮಿ. ಉದ್ದದ ಚರಂಡಿಯನ್ನು ನಿರ್ಮಿಸಲಾಗಿದೆ ಎಂದು ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ (ಅಳತೆ ಪುಸ್ತಕ ಸಂಖ್ಯೆ.6585, ಪುಟ-13). ಆದರೆ, ತನಿಖೆಯ ವೇಳೆ ಅಳೆಯಲಾದಂತೆ ಕೇವಲ 15.00 ಮಿ. ಚರಂಡಿಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಮಹಜರ್‌ನಲ್ಲಿ ಈ ಅಂಶವನ್ನು ದಾಖಲಿಸಲಾಗಿದೆ. ಅಲ್ಲದೇ ನಿರ್ಮಿಸಲಾಗಿರುವ 15.00 ಮಿ. ಚರಂಡಿಯನ್ನು ಗುಣ ಭರವಸೆ ಅಧಿಕಾರಿಗಳು Rebound Hammer ನಿಂದ ಪರೀಕ್ಷಿಸಿದ್ದು, Compressive

strength ಕೇವಲ 11.66 N/mm² ಇರುವುದಾಗಿ ಫಲಿತಾಂಶವನ್ನು ನೀಡಿರುತ್ತಾರೆ. ಎಂದರೆ ಅಳವಡಿಸಿರುವ ಎಂ-20 ಮಾದರಿ ಕಾಂಕ್ರೀಟ್‌ಗೆ ಇರಬೇಕಾದ ಕನಿಷ್ಠ Compressive strength ಆದ 20 N/mm² ಗಿಂತ ಸುಮಾರು 42% ಕಡಿಮೆ ಶಕ್ತಿ ಇರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ ಎಂದರೆ ಅಳವಡಿಸಿರುವ ಕಾಂಕ್ರೀಟ್ ಕಳಪೆಮಟ್ಟದ್ದಾಗಿದ್ದು ನಿರ್ಮಿಸಲಾಗಿರುವ 15.00 ಮಿ. ಸಿ.ಸಿ. ಚರಂಡಿಯನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಳ್ಳಲು ಬರುವುದಿಲ್ಲ.

ಆದುದರಿಂದ, ಅಳತೆ ಪುಸ್ತಕದಲ್ಲಿ ನಮೂದಿಸಿದಂತೆ 64.50 ಮಿ. ಉದ್ದದ ಚರಂಡಿಗೆ ಪಾವತಿಸಲಾಗಿರುವ ಒಟ್ಟು ಮೊತ್ತವಾದ ರೂ.55,477/- ಗಳನ್ನು ಸರ್ಕಾರಕ್ಕೆ ನಷ್ಟ ಉಂಟಾಗಿದ್ದು, ಈ ನಷ್ಟಕ್ಕೆ ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಜಲ್ ನಿರ್ಮಲ್ ಯೋಜನೆ, ಬೀದರ್ ಕಚೇರಿಯ ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ)ರವರಾದ ಅ.ಸ.ನೌ.-3 ಶ್ರೀ ಎಂ.ಎನ್. ಪಾಟೀಲ್ ಹಾಗೂ ಶಾಖಾಧಿಕಾರಿಗಳು/ಕಿರಿಯ ಇಂಜಿನಿಯರ್‌ರವರಾದ ಅ.ಸ.ನೌ.-1 ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್‌ವಾರ್ ಆದ ನೀವು ಸಮವಾಗಿ (ರೂ.27,738/- ತಲಾ) ಕಾರಣರಾಗಿರುತ್ತೀರಿ.

(ಆ) ಅನುಮೋದಿತ ಅಂದಾಜಿನಲ್ಲಿದ್ದಂತೆ 325.00 ಮಿ. ಉದ್ದದ ಚರಂಡಿಗೆ ಎದುರಾಗಿ ಕೇವಲ 15.00 ಮಿ. ಚರಂಡಿ ನಿರ್ಮಿಸಿರುತ್ತೀರಿ. ಅಲ್ಲದೇ ಅನುಮೋದಿತ ಅಂದಾಜಿನಲ್ಲಿ 1560 ಚದರ ಮೀಟರ್ ಕಾಂಕ್ರೀಟ್ ರಸ್ತೆ ಅನುವು ಮಾಡಿಕೊಂಡಿದ್ದು, ಅಳತೆ ಪುಸ್ತಕದಂತೆ 1982.36 ಚದರ ಮೀಟರ್ ನಿರ್ಮಾಣ ಮಾಡಿರುತ್ತೀರಿ ಹಾಗೂ ಅಂದಾಜು ಮೊತ್ತವನ್ನು ಪೂರ್ಣವಾಗಿ ವೆಚ್ಚ ಮಾಡಿರುತ್ತೀರಿ. ಈ ರೀತಿ ಚರಂಡಿಗಾಗಿ ಅನುವು ಮಾಡಲಾಗಿದ್ದ ಮೊತ್ತವನ್ನು ರಸ್ತೆಗಾಗಿ ವ್ಯಯಿಸಿದ್ದು, ಈ ರೀತಿ ಚರಂಡಿಗಾಗಿ ಇದ್ದ ಮೊತ್ತವನ್ನು ರಸ್ತೆಗಾಗಿ ವೆಚ್ಚ ಮಾಡಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮೋದನೆ ಅವಶ್ಯವಿದ್ದು, ಈ ರೀತಿ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲದಿರುವುದು ನಿಮ್ಮ ನಿರ್ಲಕ್ಷ್ಯ ಕಾರಣವಾಗಿರುತ್ತದೆ. ಈ ಲೋಪಕ್ಕೆ ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಜಲ್ ನಿರ್ಮಲ್ ಯೋಜನೆ, ಬೀದರ್ ಕಚೇರಿಯ ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ)ರವರಾದ ಅ.ಸ.ನೌ.-3 ಶ್ರೀ ಎಂ.ಎನ್. ಪಾಟೀಲ್ ಹಾಗೂ ಶಾಖಾಧಿಕಾರಿಗಳು/ಕಿರಿಯ ಇಂಜಿನಿಯರ್‌ರವರಾದ ಅ.ಸ.ನೌ.-1 ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್‌ವಾರ್ ಆದ ನೀವು ಕಾರಣರಾಗಿರುತ್ತೀರಿ.

(ಇ) ಧಾರಜವಾಡಿ ಗ್ರಾಮಕ್ಕೆ ರೂ.13.70 ಲಕ್ಷ ಅಂದಾಜಿನಲ್ಲಿ ತಯಾರಿಸಿರುವ ಅಂದಾಜುಪಟ್ಟಿಯಲ್ಲಿ 520.00 ಮಿ. ಉದ್ದದ ಸಿ.ಸಿ. ರಸ್ತೆಯನ್ನು ಹಾಗೂ 325.00 ಮಿ. ಉದ್ದದ ಸಿ.ಸಿ. ಚರಂಡಿ ನಿರ್ಮಿಸಲು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆಯಲಾಗಿದೆ. ಆದರೆ, ವಾಸ್ತವವಾಗಿ ಕೇವಲ 15.00 ಮಿ. ಮಾತ್ರ ಸಿ.ಸಿ. ಚರಂಡಿಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಸಿ.ಸಿ. ರಸ್ತೆಯನ್ನು ಅಂದಾಜಿಗಿಂತ ಹೆಚ್ಚುವರಿ ಉದ್ದ ನಿರ್ಮಿಸಿರುವುದು

L.

ಕಂಡುಬಂದಿರುತ್ತದೆ. ಗ್ರಾಮದ ಕೆಲವು ರಸ್ತೆಗಳು ಕಿರಿದಾಗಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಈ ರೀತಿ ಅಂದಾಜುಪಟ್ಟಿಯಲ್ಲಿ ಅಳವಡಿಸಿ, ನಂತರ ಚರಂಡಿಯನ್ನು ಏಕೆ ನಿರ್ಮಿಸಿಲ್ಲ ಎಂಬುದಕ್ಕೆ ಅಧಿಕಾರಿಗಳು ಯಾವುದೇ ಸಮಂಜಸ ಉತ್ತರ ಅಥವಾ ದಾಖಲೆ ಹಾಜರುಪಡಿಸಿರುವುದಿಲ್ಲ. ಆದುದರಿಂದ, ನಾಲಾ ಕೆಲಸ ಮಾಡಿರುವುದಿಲ್ಲ ಎನ್ನುವ ಆರೋಪವು ಭಾಗಶಃ ಸಾಬೀತಾಗಿರುತ್ತದೆ. ಈ ಲೋಪಕ್ಕೆ ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಅಂದಿನ ಪಿಡಿಒ ರವರಾದ ಅ.ಸ.ನೌ.-2 ಶ್ರೀಮತಿ ಸುನೀತಾ ಕೊಂ ರಾಜಕುಮಾರ್ ಬನ್ನಿ ಮತ್ತು ಕಾಮಗಾರಿಯನ್ನು ಅನುಷ್ಠಾನಗೊಳಿಸಿದ ಜಲ್ ನಿರ್ಮಲ್ ಯೋಜನೆ, ಬೀದರ್ ಕಚೇರಿಯ ಅಂದಿನ ಸಹಾಯಕ ನಿರ್ದೇಶಕರು (ತಾಂತ್ರಿಕ)ರವರಾದ ಅ.ಸ.ನೌ.-1 ಶ್ರೀ ಎಂ.ಎನ್. ಪಾಟೀಲ್ ಹಾಗೂ ಶಾಖಾಧಿಕಾರಿಗಳು/ಕಿರಿಯ ಇಂಜಿನಿಯರ್‌ರವರಾದ ಅ.ಸ.ನೌ.-1 ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್‌ವಾರ್ ಆದ ನೀವು ಕಾರಣರಾಗಿರುತ್ತೀರಿ.

ಆರೋಪ-2:

II. ಬಸವ ವಸತಿ, ಇಂದಿರಾ ಆವಜ ಯೋಜನೆಯ ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆಯಲ್ಲಿ ಹಾಗೂ ಅವರಿಗೆ ನೀಡಲಾಗಿರುವ ಸಹಾಯಧನಕ್ಕೆ ಸಂಬಂಧ ಪಟ್ಟಂತೆ

(ಅ) ಶ್ರೀಮತಿ ರೇಖಾ ನಾಗನಾಥ್ ಎಂಬುವವರು ಧಾರವಾಡ ಗ್ರಾಮದಲ್ಲಿ ಯಾರೂ ಇರುವುದಿಲ್ಲ ಎಂದು ಗ್ರಾಮಸ್ಥರು ತನಿಖೆಯಲ್ಲಿ ಖಚಿತಪಡಿಸಿದ್ದು, ಅಧಿಕಾರಿಗಳು ಈ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆ ಪುಸ್ತಕಪಡಿಸಿಲ್ಲ. ಆದರೆ ಆಶ್ರಯ ಯೋಜನೆಯ ತಂತ್ರಾಂಶದಂತೆ ಶ್ರೀಮತಿ ರೇಖಾ ನಾಗನಾಥ್ ಎಂಬ ಹೆಸರಿನಲ್ಲಿ 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಡಿ ಮನೆ ನಿರ್ಮಿಸಲು ರೂ.74,500/- ಮಂಜೂರು ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿದೆ. ನಂತರ ಮನೆ ನಿರ್ಮಾಣದ ನಾಲ್ಕು ಹಂತದ ಛಾಯಾಚಿತ್ರಗಳನ್ನು (ಮನೆ ಪೂರ್ಣಗೊಂಡಿರುವ ಛಾಯಾಚಿತ್ರ ಒಳಗೊಂಡಿದೆ) ತಂತ್ರಾಂಶದಲ್ಲಿ ಅಳವಡಿಸಿದೆ. ಆದರೆ, ಈವರೆವಿಗೆ ಯಾವುದೇ ಸಹಾಯಧನ ಬಿಡುಗಡೆ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದಾಗ್ಯೂ ಇಲ್ಲದೇ ಇರುವ ವ್ಯಕ್ತಿಯ ಹೆಸರಿನಲ್ಲಿ ಒಂದು ಯೋಜನೆಯಡಿ ಫಲಾನುಭವಿ ಎಂದು ಆಯ್ಕೆಗೊಳಿಸಿರುವುದು ಕಂಡುಬಂದಿದ್ದು, ಇದು ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಅಂದಿನ ಪಿಡಿಒ ರವರಾದ ಅ.ಸ.ನೌ.-2 ಶ್ರೀಮತಿ ಸುನೀತಾ ಕೊಂ ರಾಜಕುಮಾರ್ ಬನ್ನಿ ಆದ ನಿಮ್ಮ ನಿರ್ಲಕ್ಷ್ಯ ಹಾಗೂ ಬೇಜವಾಬ್ದಾರಿತನ ತೋರಿಸುತ್ತದೆ.

(ಆ) ಶ್ರೀಮತಿ ಶೇಖಮ್ಮ ಹನುಮಂತರವರಿಗೆ 2010-11ನೇ ಸಾಲಿನ ಬಸವ ವಸತಿ ಯೋಜನೆಯಲ್ಲಿ ಮನೆ ನಿರ್ಮಿಸಲು ರೂ.74,500/- ಮಂಜೂರಾಗಿರುತ್ತದೆ ಹಾಗೂ ಎಲ್ಲಾ ಮಂಜೂರಾದ ರೂ. 74,500/- ಹಣ ಬಿಡುಗಡೆಯಾಗಿರುತ್ತದೆ. ಮನೆಯ ನಾಲ್ಕು ಹಂತದ ಛಾಯಾಚಿತ್ರಗಳನ್ನು (ಮನೆ ಪೂರ್ಣಗೊಂಡಿರುವ ಛಾಯಾಚಿತ್ರ ಒಳಗೊಂಡಿದೆ) ತಂತ್ರಾಂಶದಲ್ಲಿ ಅಳವಡಿಸಿದ್ದು, ಈ ಛಾಯಾಚಿತ್ರಕ್ಕೂ, ಗ್ರಾಮಸ್ಥರು

ಹಾಗೂ ಅಧಿಕಾರಿಗಳು ತನಿಖೆಗೆ ಶ್ರೀಮತಿ ಶೇಖಮ್ಮ ಹನುಮಂತರವರ ಮನೆ ಎಂದು ತೋರಿಸಿದ ಮನೆಗೂ ಬಹಳ ವ್ಯತ್ಯಾಸವಿದ್ದು, ತಂತ್ರಾಂಶದಲ್ಲಿ ಹಣ ಬಿಡುಗಡೆಗಾಗಿ ಯಾವುದೋ ಬೇರೆ ನಿರ್ಮಾಣ ಹಂತದ ಮನೆಯ ಛಾಯಾಚಿತ್ರವನ್ನು ಅಳವಡಿಸಿದೆ ಎಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಇದರಿಂದಾಗಿ ಯೋಜನೆಯಡಿ ನಿರ್ಮಾಣ ಮಾಡದೇ ಇದ್ದಾಗ್ಯೂ ಬೇರೆ ಯಾವುದೋ ನಿರ್ಮಾಣದ ಹಂತದ ಮನೆಗಳ ಛಾಯಾಚಿತ್ರಗಳನ್ನು ತಂತ್ರಾಂಶದಲ್ಲಿ ಅಳವಡಿಸಿ ಹಣ ಸೆಳೆದಿದ್ದು, ಅವ್ಯವಹಾರವಾಗಿರುತ್ತದೆ. ಈ ಅವ್ಯವಹಾರಕ್ಕೆ ಅಂದಿನ ತಳವಾಡ(ಕೆ) ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಪಿಡಿಒ ರವರಾದ ಅ.ಸ.ನಾ.2-ಶ್ರೀಮತಿ ಸುನೀತಾ ಕೊಂ ರಾಜಕುಮಾರ್ ಬನ್ನಿ ಆದ ನೀವು ಕಾರಣರಾಗಿರುತ್ತೀರಿ.'

4. ವಿಚಾರಣಾಧಿಕಾರಿಗಳಾದ ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆ-8 ಇವರು ಸುದೀರ್ಘ ವಿಚಾರಣೆ ನಡೆಸಿ, ಹಾಜರುಪಡಿಸಲಾದ ದಾಖಲೆಗಳನ್ನು ಹಾಗೂ ಸಾಕ್ಷಿಗಳ ಹೇಳಿಕೆಗಳನ್ನು

ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, 1ರಿಂದ 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧದ

ಆರೋಪಗಳನ್ನು ಸಾಬೀತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ಭಾಗಷ: ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

5. ವಿಚಾರಣಾ ವರದಿ, ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆಗಳು ಹಾಗೂ ಹಾಜರುಪಡಿಸಿರುವ/ಗುರುತಿಸಿರುವ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧದ ಆರೋಪಗಳನ್ನು ಸಾಬೀತುಪಡಿಸಲು ಇಬ್ಬರು ಸಾಕ್ಷಿದಾರರನ್ನು ಪ್ರಾ.ಸಾ. 1 ಮತ್ತು 2 ಎಂದು ಸಾಕ್ಷಿ ನುಡಿಸಿದ್ದು, ಪಿ.1ರಿಂದ ಪಿ.13ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಗುರ್ತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. 1 ಮತ್ತು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಪರವಾಗಿ ತಮ್ಮನ್ನೇ

1.

ವಿಚಾರಣೆಗೊಳಪಡಿಸಿಕೊಂಡಿದ್ದು, ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಗುರ್ತಿಸಿಕೊಂಡಿರುವುದಿಲ್ಲ. ಆರೋಪಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಮೇಲಿನ ಆರೋಪಗಳನ್ನು ಅಲ್ಲಗಳೆದಿದ್ದರೂ ಸಹ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಗುರ್ತಿಸಿಕೊಂಡಿರುವ ದಾಖಲೆಗಳು ಹಾಗೂ ಸಾಕ್ಷಿಗಳ ಹೇಳಿಕೆಗಳಿಂದ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆದುದರಿಂದ ವಿಚಾರಣಾ ಅಧಿಕಾರಿಗಳ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ.

6. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ದಾಖಲೆಗಳನ್ವಯ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ

ನಿವೃತ್ತಿ ದಿನಾಂಕಗಳು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತವೆ.

- 1) 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್ವಾರ್ ಅವರು ದಿ.31.10.2025ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಲಿದ್ದಾರೆ.
- 2) 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀಮತಿ ಸುನೀತಾ ಬನ್ನಿ ಅವರು ದಿ. 31.12.2037ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಲಿದ್ದಾರೆ.
- 1) 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಎಂ.ಎನ್.ಪಾಟೀಲ್ ಅವರು ದಿ.31.10.2016ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಿರುತ್ತಾರೆ.

7. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಸಾಬೀತಾದ ಆರೋಪದ

ತೀವ್ರತೆಗನುಗುಣವಾಗಿ,

- 1) 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಬಾಲಾಜಿ ಪೋಕಲ್ವಾರ್ ಅವರ ಮುಂದಿನ ಎರಡು(02) ವಾರ್ಷಿಕ ವೇತನ ಬಡ್ಡಿಯನ್ನು ಸಂಚಿತಪರಿಣಾಮ


ಸಹಿತವಾಗಿ ತಡೆಹಿಡಿಯಲು ಹಾಗೂ ಅವರ ವೇತನದಿಂದ ರೂ.27,738.50 ಗಳನ್ನು ವಸೂಲು ಮಾಡಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ.

2) '2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀಮತಿ ಸುನೀತಾ ಬನ್ನಿ ಅವರ ಮುಂದಿನ ನಾಲ್ಕು(04) ವಾರ್ಷಿಕ ವೇತನ ಬಡ್ಡಿಯನ್ನು ಸಂಚಿತ ಪರಿಣಾಮ ಸಹಿತವಾಗಿ ತಡೆಹಿಡಿಯಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ.

3) ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಎಂ.ಎನ್.ಪಾಟೀಲ್ ಅವರ ಪಿಂಚಣಿಯಿಂದ ಶೇ.10%(ಹತ್ತು ಶೇಕಡಾ)ನ್ನು 02(ಎರಡು) ವರ್ಷಗಳ ಅವಧಿಗೆ ತಡೆಹಿಡಿಯಲು ಹಾಗೂ ರೂ.27,738.50 ಗಳನ್ನು ಅವರ ಪಿಂಚಣಿಯಿಂದ ವಸೂಲು ಮಾಡಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ.

8. ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಈ ಪ್ರಕರಣದಲ್ಲಿ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಶಿಫಾರಸ್ಸಿನನ್ವಯ ಕೈಗೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿದೆ.

9. ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ.


(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)
ಉಪಲೋಕಾಯುಕ್ತ,
ಕರ್ನಾಟಕ ರಾಜ್ಯ.

